

CIS No. 159/2019, CC No. 12/19
CBI v. Rajan Kumar @ Ashu
Chauhan & Ors.
U/s: 120B IPC and sec. 8 & 10 of
PC Act

04.08.2020

The file could not be taken up on 26.03.2020 (which was the date fixed for hearing of this case) due to spread of Covid 2019 and Lockdown announced by Govt. of India. Today the file is taken up by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court in compliance of the circular No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 issued from the office of Ld. District & Sessions Judge-cum-Special Judge (PC Act) Ms. Sujata Kohli, Rouse Avenue District Courts, New Delhi.

Presence:

(Through CISCO Webex Meeting)

Ld. Public Prosecutor Sh. Amit Kumar for CBI.

Ld. Counsel Sh. Atul Kumar for accused no. 1.

Ld. Counsel Sh. Parth Sharma for accused no. 2.

None for accused no. 3.

Ld. Counsel Sh. Sri Singh with Ld. Counsel Ms. Padma for accused no. 4.

Ld. Counsel for accused no. 1 and 2 seek time for filing reply to the pending application of IO for filing additional documents on judicial record.

Ld. Defenec Counsel for accused no. 4 has submitted that accused no. 3 and 4 have already filed their reply to the aforesaid pending application of IO.



Ld. Public Prosecutor for CBI has submitted that directions may be given to Ld. Counsel for accused no. 3 and 4 to supply copy of their reply to CBI in e-form.

Ld. Defence Counsel for accused no. 4 has submitted that he will send copy of reply to Ld. PP for CBI in e-form prior to the next date.


Ld. Counsel for accused no. 1 and 2 have also submitted that they will file reply to the application of IO in e-form, on or prior to the next date and supply copy of the same to Ld. PP for CBI also in e-form.

None is present for accused no. 3 however, accused no. 3 is directed to supply copy of reply of the aforesaid pending application of IO to Ld. PP for CBI in e-form on or prior to the next date.

At the request of all the parties, case is adjourned for filing reply to the aforesaid pending application of the IO on 14.08.2020 in e-form.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.




(CHANDRA SHEKHAR)
Special Judge, CBI-19 (PC Act)
Rouse Avenue Courts, New Delhi
04.08.2020

श्री चन्द्र शेखर
श. चन्द्र शेखर
विश्व चन्द्रावर, रौस एवेंयु कोर्ट कॉम्प्लेक्स (सी.बी.आई.)-19
Special Judge PC Act (CBI)-19
कमरा नं. 404, चौथी मंजिल
Room No 404, 4th Floor
ए.डी.डी. बिल्डिंग, रौस एवेंयु कोर्ट कॉम्प्लेक्स
ROUSE AVENUE COURT COMPLEX
नई दिल्ली
New Delhi

IN THE COURT OF SH. CHANDRA SHEKHAR, LD.SPECIAL
JUDGE, CBI-19 (PC ACT), ROUSE AVENUE DISTRICT COURTS,
NEW DELHI

FIR NO: RC2172020A0004
U/s: 120-B & Sec. 7 & 12 of PC Act
PS: CBI, ACU-IV, AC-II/NEW DELHI
CBI v. Mayukh Bhandari & Ors.

04.08.2020

Presence:

(Through CISCO WEBEX Meetings)

Ld. Counsel Sh. Naveen Sharma for applicant Sh. Harish
Taneja.

Ld. Public Prosecutor Sh. Amit Kumar for the CBI.

ORDER ON APPLICATION U/S 451 CR.P.C. FOR
RELEASE AND CUSTODY OF PROPERTY/
ARTICLES SEIZED BY CBI

An application u/s 451 Cr.P.C., moved by Sh. Harish
Taneja, the Resolution Professional appointed by National
Company Law Tribunal, Principal Bench, New Delhi in C.P. (IB)-
694(PB)/2018 for release and custody of the articles of M/s. Zillion
Infraprojects Pvt. Ltd. has been marked to me, by the Ld. District &
Sessions Judge-cum-Special Judge (PC Act) Ms. Sujata Kohli,
Rouse Avenue District Courts, New Delhi for hearing and disposal
of the same through Video Conferencing to maintain social
distancing.

Today, I have heard the aforesaid application through
CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader of
this court.

Ld. Public Prosecutor for the CBI has submitted that he
has not received copy of application and the documents attached



with the same in e-form.

Ld. Counsel for the applicant has submitted that he has already supplied advance copy of the application and the attached documents to the concerned IO in e-form however, he will supply copy of the same to Ld. Public Prosecutor also at the earliest in e-form.

I have considered the submissions of both the parties;
Ld. Counsel for the applicant is directed to supply copy of the application and documents annexed with it in e-form to the Ld. Public Prosecutor for CBI at the earliest either directly on the e-mail of Ld. Public Prosecutor for CBI or through Reader of the court.

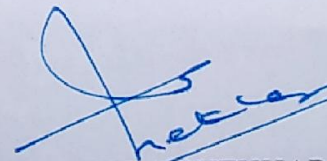
Ld. Public Prosecutor for CBI is directed to supply advance copy of the reply in e-form to Ld. Counsel for the applicant through Reader of the court.

At the request of Ld. Public Prosecutor for CBI, put up the application on 11.08.2020 at 11:00 a.m. for filing reply in e-form and addressing arguments on the same.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.

Dated 04.08.2020




CHANDRA SHEKHAR

Special judge, CBI-19 (PC Act),
Rouse Avenue District Courts, New Delhi

श्री चन्द्र शेखर
Sh. Chandra Shekhar
विशेष जावकी, इन्चार्ज डिस्ट्रिक्ट कोर्ट (सी.डी.ए.)-19
Special Judge PC Act (CBI)-19
कमरा नं. 404, चौथी मंजिल
Room No 404, 4th Floor
राऊज ऐवेन्यू न्यायालय परिसर
Rouse Avenue Court Complex
नई दिल्ली
New Delhi

M. App. No. 05/19 in CIS No. 09/2019
CBI v. KRS Murthi & Ors.
U/s: 120B, 420 IPC & 13(2)
r/w 13(1)(d) of PC Act
(App. U/s 340 Cr.P.C. moved by A-6)

04.08.2020

The file could not be taken on 04.04.2020, which was the due date for hearing of this case, due to spread of COVID-2019 and Lockdown announced by the Govt. of India and as per several circulars issued by the Hon'ble High Court of Delhi and the office of Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi, adjourning the cases enbloc.

The file is today taken up for hearing in pursuance of the circular No. Power/Gaz./RADC/2020/ E-7784-7871 dated 30.07.2020 by Video Conferencing through CISCO WEBEX Meetings arranged by Sh. Raj Kumar, Reader in this court.

Presence:

(Through CISCO Webex Meeting)

Ld. Special Public Prosecutor Sh. V. S. Shukla for the CBI.

Accused no. 6/applicant Veena Sri Ram Rao is permanently exempted from personal appearance till conclusion of arguments on charge in main case CIS no. 190/2019.

Ld. Counsel Sh. Chirag Madan for accused no. 6.

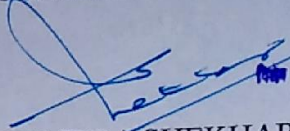
Put up with connected matter on 04.09.2020.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to



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श्री चन्द्र शेखर
Sh. Chandra Shekhar
विशेष न्यायाधीश, प्रत्यक्ष विचार अधिनियम (पी.सी.ए.ए.)-19
Special Judge PC Act (CBI)-19
कमरा नं. 404, चौथी मंजिल
Room No 404, 4th Floor
राष्ट्रीय दंडापीठ न्यायालय परिसर
Rouse Avenue Court Complex
नई दिल्ली
New Delhi

(CHANDRA SHEKHAR)
Special Judge, CBI-19 (PC Act)
Rouse Avenue Courts, New Delhi
04.08.2020

Order of the court.

CS No. 24/19, CIS No. 240/2019
CBI v. S. Rabban Alam
U/s: 7 & 13(2) r/w 13(1) (d) of PC
Act, 1988


04.08.2020

The matter was fixed for 26.03.2020 but, the same could not be taken up on that date, due to spread of COVID-2019 and lockdown announced by the Govt. of India. The file is taken up today in pursuance of circular No. Power/Gaz./RADDC/2020/E-7784-7871 dated 30.07.2020 issued from the office of Ld. District & Sessions Judge-cum-Special Judge (PC Act) Ms. Sujata Kohli, Rouse Avenue District Courts, New Delhi.

Today, I have perused the ordersheet sent to me by Reader of this court through e-mail, the file is fixed for recording of Prosecution Evidence. As per the aforesaid circular, the case files which are fixed for Evidence are not to be taken up till 14.08.2020 unless fixed for recording of an Exparte Evidence, therefore, the case is adjourned for 06.10.2020 for PE.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.




(CHANDRA SHEKHAR)
Special Judge, CBI-19 (PC Act)
Rouse Avenue Courts, New Delhi
04.08.2020

श्री चन्द्र शेखर
श. चन्द्र शेखर
Special Judge PC Act (CBI-19)
रौसे एवेंयू कोर्ट्स, नई दिल्ली
04.08.2020
Rouse Avenue Courts Complex
नई दिल्ली
New Delhi

04.08.2020

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Presence:

(Through CISCO Webex Meeting)

Ld. Special Public Prosecutor Sh. V. S. Shukla for CBI.

None for the accused no. 1.

Proceedings qua accused no. 2 Ramachandran Vishwanathan and accused no. 3 Muthgadahali Gangarudraiah Chandrashekhar have been separated from this case vide order dated 18.03.2019.

Accused no. 4 is company M/s. Devas Multimedia Pvt. Ltd.

Ld. Counsel Sh. Omar Ahmad and Ms. Smriti Sinha for accused no. 4.

Accused no. 5 G. Madhavan Nair and accused no. 6 Veena Sri Ram Rao are already exempted from personal appearance till conclusion of arguments on charge.

Ld. Counsel Ms. Stuti Gujral for accused no. 5.

Ld. Counsel Sh. Chirag Madan for accused no. 6.

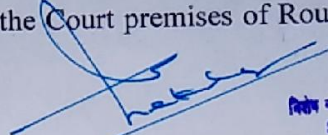
Ld. Counsel Ms. Priyanka Khanna for accused no. 7.

Ld. Sr. Counsel Sh. Rajiv Nayyar alongwith Ld. Counsel Sh.



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(CHANDRA SHEKHAR)
Special Judge, CBI-19 (PC Act)
Rouse Avenue Courts, New Delhi
04.08.2020

श्री चन्द्र शेखर
Sh. Chandra Shekhar
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Special Judge (PC Act) (CBI)-19
कमरा नं. 404, चौथी मंजिल
Room No 404, 4th Floor
राउस एवेन्यू कोर्ट्स कॉम्प्लेक्स
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